

(b) if so, whether Government is considering to make any changes in the present alignment to protect the lives and livelihood of about 5,500 small farmers;

(c) if so, the details thereof; and

(d) whether Government is considering to shift the pipeline along the national highways instead of passing through agricultural land as has been done in many parts of the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI) : (a) No, Sir. The pipeline route is selected based on techno-commercial parameters and various governing acts and statutes. The right of use of land is acquired from farmers/land owners in accordance with the provisions of Petroleum and Minerals Pipeline (Acquisition of Right of User in Land) Act, 1962 for laying of pipeline for which adequate compensation is provided for use of land including compensation for actual/presumed loss of crops/plantations. Upon completion of laying of pipeline, land is restored back to its original condition and handed over to land owners/farmers.

(b) and (c) Does not arise in view of (a) above.

(d) No, Sir.

**Raise in quota of subsidized cooking gas cylinders**

2149. SHRI M.P. ACHUTHAN :

SHRI D. RAJA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government has a plan to raise the quota of subsidized cooking gas cylinders from nine to twelve in a year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI) : (a) and (b) Government has revised the cap on supply of subsidized LPG cylinder per domestic connection from 9 to 11 w.e.f. 01.02.2014 and 12 for the year 2014-15.